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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 2323/1996

New Delhi, this 3rd day of August, 1998

Hon'ble Shri T.N. Bhat, Member (J)
Hon'ble Shri S.P. Biswas, Member (A)

S/Shri

1. Chote Singh
2. Osan Singh
3. Virender Prasad
4. Bharat Singh
5. Srikanth
6. Brij Nandan Singh
7. Netra Pal
8. Ram Singh
9. Chandrapal Verma
10. Diwari Lal
11. Bhagwan Singh
12. Madhuri Prasad
13. Babu Lal
14. Mangla Prasad
15. Bhagwati Prasad
16. Rajinder Prasad
17. Ram Sumer
18. Kichru
19. Pali Ram

all working as Casual Gangmen
under PWI, Northern Railway

BEAS .. Applicants

(Through Shri B.S. Mainee, Advocate)

versus

Union of India, through

1. General Manager
Northern Railway
Baroda House, New Delhi

2. Divisional Railway Manager
Northern Railway, Allahabad

3. Permanent Way Inspector
Northern Railway, BEAS .. Respondents

(Through Shri R.L. Dhawan, Advocate)

ORDER(oral)

Hon'ble Shri T.N. Bhat

Heard the learned counsel for the parties.

2. Learned counsel for the respondents have produced before us a copy of the letter received by him from the concerned DRM(Litigation) to show that

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the applicants in this OA have already been transferred and have resumed their duties in the Allahabad Division. This shows that one of the main reliefs of the applicants in this OA has been granted.

3. However, learned counsel for the applicants ~~para~~ states that the relief prayed for at 8.3 of the OA relating to regularisation of the services of the applicants and to absorb them in Group D has not so far been granted. It is not known to him whether the applicants have actually be regularised or not as he has not received any instructions in this regard.

4. Considering the facts of this case, the OA can be disposed of with a direction to the respondents to consider the applicants for regularisation and for their absorption against Group D posts in accordance with the extant rules and according to their seniority and availability of posts.

5. In view of the above, we dispose of this OA with a direction to the respondents to consider the cases of the applicants for regularisation of their services in accordance with the rules and instructions issued by the competent authority from time to time and also of their absorption/appointment against Group D posts in accordance with the rules, taking into account the number of days put in, seniority of the applicants and availability of vacancies. In this regard, latest Railway Board's instructions may also be kept in

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view. As far as possible, this direction should be complied with within a period of six months from the date of receipt of a certified copy of this order.

6. The OA is disposed of as aforesaid leaving the parties to bear their own costs.

B

(S.P. Biswas)
Member (A)

3.8.98
(T.N. Bhat)
Member (J)

/gtv/